

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 292 OF 2018 IN
APPEAL NO. 233 OF 2017

Dated : **20TH April, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jodhpur Vidyut Vitran Nigam Limited
Vs.

.... Appellant(s)

Ultratech Cement Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. P.N. Bhandari for R-1

Mr. Pradeep Misra
Mr. Manoj Kumar Sharma for R-2

Mr. R.K. Mehta
Ms. Himanshi Andley for R-3

ORDER

(IA NO. 292 of 2018 for condonation of delay in filing the reply)

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent No. 1.

The learned counsel appearing for the Respondent No. 1 submitted that the delay in filing the reply has been explained satisfactorily and sufficient cause has been shown in the Application. The same may kindly be accepted. The delay in filing the reply may kindly be condoned in the interest of justice and equity.

The submission made by the learned counsel appearing for the Respondent no. 1, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Respondent No. 1, we have gone through the reasoning given in the Application and delay in filing the reply has been explained satisfactorily and the sufficient cause has been shown, the delay in filing the reply is condoned. The IA is allowed and hence disposed of.

(S.D. Dubey)
Technical Member

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(Justice N.K. Patil)
Judicial Member